

ITEM NO.38

COURT NO.3

SECTION IV-B

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 5544-5545/2023

(Arising out of impugned final judgment and order dated 20-09-2022 in RFA No. 4240/2019 20-09-2022 in RFA No. 3508/2019 passed by the High Court of Punjab & Haryana at Chandigarh)

RAM KISHAN (SINCE DECEASED) THROUGH HIS LRS Petitioner(s)

VERSUS

STATE OF HARYANA & ORS. Respondent(s)

[ONLY SLP(C)- 15189/2023 IS LISTED UNDER THIS ITEM])

WITH
SLP(C) No. 15189/2023 (IV-B)

Date : 22-10-2024 These petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE B.R. GAVAI
HON'BLE MR. JUSTICE K.V. VISWANATHAN

For Petitioner(s)

Ms. Kavita Wadia, Sr. Adv.
Mr. Rohan Yadav, Adv.
Mr. Tushar Mahajan, Adv.
Mr. Ajit Kumar Ekka, AOR

Mr. Gagan Gupta, Sr. Adv.
Mr. Ananta Prasad Mishra, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

List all the matters together next week (High up on the Board.)

(DEEPAK SINGH)
ASTT. REGISTRAR-cum-PS

(ANJU KAPOOR)
COURT MASTER (NSH)